

THE PUDUCHERRY SETTLEMENT (AMENDMENT)
BILL, 2022

(Bill No. 6 of 2022)

A
BILL

further to amend the Puducherry Settlement Act, 1970.

BE it enacted by the Legislative Assembly of Puducherry in the Seventy-third Year of the Republic of India as follows :—

Short title,
extent and
commencement.

1. (1) This Act may be called as the Puducherry Settlement (Amendment) Act, 2022.

(2) It extends to the whole of Union territory of Puducherry.

(3) It shall come into force with effect from the date of its publication in the Official Gazette.

Amendment of
section 19.

2. (i) In the Puducherry Settlement Act, 1970 (hereinafter referred to as the Principal Act), in section 19, after sub-section (2), the following sub-section shall be inserted, namely:—

Act
No. 28
of
1970.

(2A) Save as otherwise provided in this Act, upon receipt of a report under section 18, the officer specified by the Collector under sub-section (1) of section 17 shall automatically mutate the entries in the approved Register of Rights within a prescribed time-limit.

(ii) In sub-section (3) of the said section, after the words and figure “sub-section(2)”, the word and figure “and (2A)” shall be inserted.

Amendment of
section 21.

3. In clause(ii) of sub-section (1) of section 21 of the Principal Act, after the words and figure “sub-section(2)” the word and figures “and (2A)” shall be inserted.

STATEMENT OF OBJECTS AND REASONS

The object of the Bill is to implement automatic mutation of the land records in the Union territory of Puducherry thereby reducing the number of general public approaching the Taluk Offices for simple patta transfer/mutation purpose and issuing patta to them immediately after the registration process is over.

For the above purpose, a Bill titled as “The Puducherry Settlement (Amendment) Bill, 2022” is proposed to be enacted.

The Bill seeks to achieve the above object.

N. RANGASAMY,
Chief Minister.

FINANCIAL MEMORANDUM

The proposed Puducherry Settlement (Amendment) Bill, 2022 does not involve any recurring or non-recurring expenditure from the Consolidated Fund of the Union territory of Puducherry.